

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA  
UNSTARRED QUESTION NO. 3209  
TO BE ANSWERED ON 11.03.2026**

**DOUBLE TRACKING PROJECT (SOUTH WESTERN RAILWAYS)**

**3209. SHRI CAPTAIN VIRIATO FERNANDES:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government/Railway authorities possess valid ownership documents or legally concluded land records for all properties on which railway tracks have already been laid in respect of the Double Tracking project on the South Western Railway particularly the section between Margao and Vasco da Gama in Goa and if so, the details thereof;**
- (b) whether land acquisition process including transfer of title and payment of compensation has been completed in respect of each/every such property and if so, the details thereof;**
- (c) if not, the details of properties where tracks have been laid without completion of acquisition or availability of ownership documents along with reasons therefor;**
- (d) whether laying of tracks prior to completion of acquisition is in conformity with the Railways Act, 1989 and applicable land acquisition laws and if so, the details thereof; and**
- (e) the details of the corrective steps taken or proposed, including timelines to regularize ownership and address any legal or procedural violations?**

**ANSWER**

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI ASHWINI VAISHNAW)**

**(a) to (e): To improve the rail connectivity of Goa region, doubling of Hosapete – Hubballi – Londa – Vasco-da-Gama (312 Km) has been taken up.**

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**Doubling of 261 Km out of 312 Km length of project has been completed. 72 Km of this project lies in State of Goa out of which 30 Km has been commissioned.**

**The total scope of land acquisition for the length of project in Goa is 149 Ha. Out of this, 13 Ha is private land and 136 Ha is forest land. 11 Ha out of the total 13 Ha private land has been acquired. Diversion of forest land is not completed.**

**Completion of this project will improve mobility and connectivity of goods & passengers from Goa to other parts of the country.**

**Railway acquires land through concerned State/District Authorities. All the activities in connection with land acquisition like assessment of amount of compensation to land losers etc. are under purview of the State Government.**

**Compensation for land acquisition is made to the land losers by the Revenue Department of the State Government after demanding the same from Railways. The process is undertaken in coordination with state governments, following the provisions of the Railway Act, 1989.**

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